

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(Cr.) No. 31 of 2020**

Anjani Devi ..... Petitioner(s).

-V e r s u s-

1. The State of Jharkhand.
2. Superintendent of Police, Hazaribag.
3. Officer-in-Charge, Katkamsandi, P.O. & P.S. Katkamsandi, District Hazaribag.
4. Sudama Turi.
5. Dinu Turi.
6. Shankar Turi.
7. Vishal Kumar.
8. Vicky Turi. .... Respondent (s).

**CORAM:**

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**HON'BLE MR. JUSTICE ANANDA SEN**  
**Through: Video Conferencing**

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For the Petitioner(s) : Mr. Ankit Kumar, Advocate  
For the State : Mr. P.A.S Pati, Advocate

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02/24.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this writ application, the petitioner has prayed for a direction to take appropriate action against the respondent nos. 4 to 8.

It is case of the petitioner that respondent nos. 5, 6 and 8 are not being arrested by the police inspite of the fact that there are warrant of arrest against them.

Mr. P.A.S Pati, learned S.C.IV for the respondent-State submits that two accused persons out of five have already surrendered and against 3 warrants were issued and process under Section 82 of the Cr.P.C has already been issued.

Considering the statements of the State counsel, I find that steps have been taken for procuring appearance of the accused persons before the court. That being so no direction can be given in criminal writ application.

Accordingly, this criminal writ application stands dismissed.

**(Ananda Sen, J.)**